

**HIGH COURT OF MADRAS - MADURAI BENCH****SITTING ARRANGEMENT - From 02.12.2019**

<b>Sl.No.</b>	<b>HON'BLE JUDGES</b>	<b>SUBJECT</b>
1	M.Duraiswamy, J and T.Ravindran, J	Public Interest Litigations (All Stages) All Division Bench Writ and Appellate Side Matters (All Stages) Criminal Contempt and Appeals relating to Orders in Contempt Proceedings (All Stages)
1a	M.Duraiswamy, J	After Division Bench work – Old Writ Petitions, from the Provisional List
1b	T.Ravindran, J	After Division Bench work – Civil Revision Petitions (All Stages) of the year 2014
2	T.Raja, J and B.Pugalendhi, J	Habeas Corpus Petitions (All Stages) All Criminal Appeals and other Criminal Cases to be heard by a Division Bench – (including Crime Against Women and Children – All Stages)
2a	T.Raja, J	After Division Bench work – Old Civil Revision Petitions, from the Provisional List
2b	B.Pugalendhi, J	After Division Bench work – Criminal Original Petition (u/s 482 & 407 of Cr.P.C.), Writ Petitions (Cr.P.C.) (All Stages) of the year 2017
3	Pushpa Sathyanarayana, J	Writ Petitions relating to Motor Vehicles, Motor Vehicle Tax, all other Taxes and Duties, Export and Import, Customs and Central Excise, Prohibition and State Excise, Mines and Minerals, Forest, Industries (All Stages) Writ Petitions which are not specifically assigned to any other Bench (All Stages)
4	S.S.Sundar, J	Writ Petitions relating to General Miscellaneous, Education, Land Reforms, Land Tenancy, ULC, Land Ceiling, Land Acquisition and other Land Laws (All Stages)
5	R.Subramanian, J	Second Appeals, from the year 2015 (All Stages) Civil Miscellaneous Second Appeals (All Stages) Company Appeals(All Stages) Transfer Civil Miscellaneous Petitions (All Stages) Civil Revision Petitions, upto the year 2013 (All Stages)
6	J.Nisha Banu, J	Writ Petitions relating to Labour and Service (All Stages) – Upto the year 2015
7	M.S.Ramesh, J	Writ Petitions relating to Labour and Service (All Stages) – From the year 2016 Writ Petitions relating to Freedom Fighters' Pension Scheme

8	N.Sathish Kumar, J	First Appeals – (All Stages) Second Appeals (All Stages) – upto the year 2014
9	A.D.Jagadish Chandira, J	Criminal Original Petition (u/s 482 & 407 of Cr.P.C.), Writ Petitions (Cr.P.C.) (All Stages), from the year 2018
10	G.R.Swaminathan, J	Criminal Original Petitions – Anticipatory Bail and Bail, Petitions for cancellation, relaxation or modification of Bail and Anticipatory Bail All other Petitions concerning Bail and Anticipatory Bail Criminal Original Petition (u/s 482 and 407 of Cr.P.C.), Writ Petition (Cr.P.C.) (All Stages) – upto the year 2016
11	R.Tharani, J	Civil Miscellaneous Appeals (All Stages) Civil Revision Petition (All Stages) – from the year 2015
12	T.Krishnavalli, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – From the year 2015 (All Stages)
13	M.Nirmal Kumar, J	Criminal Appeals (including Appeals relating to Crime against women and Children) and Criminal Revision – upto the year 2014 – (All Stages) CBI and Prevention of Corruption Act Cases (All Stages) (Except Bail and Anticipatory Bail Applications)

Note:

- Cases should be listed chronologically as per the date of filing, unless otherwise directed having regard to exceptional urgency.
- Cases relating to Senior Citizens, Crime against Women, Persons with Disability and Children shall be taken up on priority basis.
- Review Applications should be posted before the Judge/Judges whose order is sought to be reviewed.
- All Bails and Anticipatory Bails which are part heard or Reserved for orders shall be placed before the Roster Bench, upon change of Roster.
- Upon change of Roster, Part heard matters shall stand released and be placed before the Bench as per Roster. However, if the parties or any of them make a request for retention of the matter before the Hon'ble Bench which had heard it, stating that the matter had been heard for a considerable length of time and de novo hearing would not be expedient, and if the Hon'ble Bench endorses the request, such matter may be placed before the Hon'ble The Chief Justice for being assigned to the Hon'ble Bench which partly heard the matter
- Whenever any Court is of the opinion that there are case(s) pending before other Court(s) similar to the case(s) in hand and it is necessary to tag matter(s) pertaining to other Court(s), with the case(s) which is listed before it, (or) any party mentions before the Court that there are matters before other Court(s) which is/are similar to the case(s) on the list of that Court and request for tagging, the Court shall direct the matters to be placed before the Hon'ble The Chief Justice for tagging the matters and for placing the same before appropriate Court.
- Whenever a case is directed to be listed under the caption "For Reporting Compliance", "For Compliance", "For Further hearing", "For Filing Report", "For Recording Appearance", "For Recording Settlement", and etc., on a specific date, upon change of Roster, the case shall stand released from the Court which passed such order, and shall be listed before the Court as per Roster.

//BY ORDER OF THE HON'BLE THE CHIEF JUSTICE//

Registrar (Judicial), High Court, Madras